

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the last Session, have been assented to by the President since a report to the House was last made on the 13th September, 1956:

1. The Indian Coconut Committee (Amendment) Bill, 1956.
2. The National Highways Bill, 1956.
3. The River Boards Bill, 1956.
4. The Indian Cotton Cess (Amendment) Bill, 1956.
5. The Indian Institute of Technology (Kharagpur) Bill, 1956.
6. The Government Premises (Eviction) Amendment Bill, 1956.
7. The Lok Sahayak Sena Bill, 1956.
8. The Indian Post Office (Amendment) Bill, 1956.
9. The Supreme Court (Number of Judges) Bill, 1956.
10. The State Financial Corporations (Amendment) Bill, 1956.
11. The Public Debt (Amendment) Bill, 1956.
12. The Central Excises and Salt (Amendment) Bill, 1956.
13. The Indian Railways (Amendment) Bill, 1956.
14. The Representation of the People (Third Amendment) Bill, 1956.
15. The Khadi and Village Industries Commission Bill, 1956.
16. The Jammu and Kashmir (Extension of Laws) Bill, 1956.
17. The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1956.
18. The Constitution (Seventh Amendment) Bill, 1956.

RESIGNATION OF MEMBERS

Mr. Speaker: I have to inform the House that the following four Members have resigned their seats in the Lok Sabha with effect from the dates mentioned against their names:

1. Shri Nijalingappa—27th October, 1956.
2. Shri R. N. S. Deo—1st November, 1956.
3. Shri Giridhari Bhoi—1st November, 1956.
4. Dr. Natabar Pandey—12th November, 1956.

ELECTRICITY SUPPLY (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

Shri N. C. Chatterjee (Hooghly): I beg to move that the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Electricity (Supply) Act, 1948, be extended upto the 30th November, 1956.

We have done some work and we hope to finish it by the end of this month. We have also to take some evidence.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Electricity (Supply) Act, 1948, be extended upto the 30th November, 1956."

The motion was adopted.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

The Minister of Legal Affairs (Shri Pataskar): I beg to move:

"That the Bill further to amend the Code of Civil Procedure, 1908, as reported by the Joint Committee, be taken into consideration."